

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 03/08/2017

Misc. Application No.205 of 2017
In
Appeal No.432 of 2015

Shri Suresh Bharrat
C-2/7, Janak Puri,
New Delhi – 110 058.

... Applicant

Versus

Recovery Officer
Securities and Exchange Board of India
SEBI Bhavan, Plot No.C-4A, G-Block,
Bandra Kurla Complex, Bandra (E),
Mumbai – 400 051.

... Respondent

Ms. Rinku Valanju a/w Ms. Nikita Hingu, Advocates for the Applicant.

Mr. Rajesh Nagory a/w Mr. Mihir Mody and Mr. Nishant Upadhyay,
Advocates i/b K. Ashar & Co. for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. In view of the letter addressed by SEBI dated 28th July, 2017,
Counsel for the Applicant-Appellant does not press the Misc.
Application.
2. Accordingly, the Misc. Application is disposed of with no order
as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

03/08/2017

Prepared & compared by-dg